

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-700/ND/2020

IN THE MATTER OF:

M/s. GS Steel

...PETITIONER

Vs.

M/s. SKC Infra Tech Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 09.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Sumant Batra, Mr. Rahul Mendiratta & Ms. Vaishnavi, Advocates.

For the Respondent/ Corporate-debtor :Mr. Avtaar Singh, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner has agreed to file an additional affidavit regarding the status of the partnership whether registered or unregistered after ascertaining the same from the records within a week's time by serving an advance copy to the Corporate-debtor or on his Counsel. Two weeks' time as prayed for is granted to the Corporate-debtor for filing his reply thereafter. Matter is adjourned to 04.01.2021.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Meenu)